

**Central Administrative Tribunal
Principal Bench**

OA No.2483/2016

New Delhi, this the 27th day of July, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

A. K. Dixit
S/o Shri K. N. Dixit,
Executive Engineer,
R/o 29/30, East Patel Nagar,
New Delhi 110 008. Applicant.

(By Advocate : Shri Rajeev Sharma)

Versus

1. North Delhi Municipal Corporation
(through its Commissioner)
Dr. S. P. Mukherjee Civic Centre,
J. L. Marg, New Delhi.
2. The Commissioner
North Delhi Municipal Corporation
Dr. S. P. Mukherjee Civic Centre,
4th Floor, J. L. Marg,
New Delhi.
3. Director (Personnel)
North Delhi Municipal Corporation
Dr. S. P. Mukherjee Civic Centre,
5th Floor, J. L. Marg,
New Delhi.
4. Union Public Service Commission (UPSC)
Through its Chairman
Dholpur House,
Shahjahan Road,
New Delhi. ... Respondents.

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman:

The short issue involved in the present Application is that the applicant who started his career as Junior Engineer, thereafter recruited as Assistant Engineer against the direct recruitment quota, and promoted as Executive Engineer on ad hoc basis, is seeking a direction for his regular promotion through the process of Departmental Promotion

Committee. He has suffered three punishments of reduction in pay in the time scale of pay for different periods.

2. Learned counsel for the applicant submits that the period of all the punishments is over, but still the applicant is not being considered for promotion on regular basis as no review DPC is convened.

3. After arguing for some time, Shri Rajeev Sharma, learned counsel for the applicant seeks to withdraw this Application with liberty to make a detailed representation within a period of two weeks.

4. In this view of the matter, the OA is dismissed as withdrawn with liberty to the applicant to make a detailed representation within a period of two weeks to respondent No.2 who shall consider the same within a period of six weeks from the date of receipt of representation against the vacancies for the year 2005-2006, subject to applicant's eligibility. While considering the representation, respondent No.2 shall take into consideration the fact that all the punishments earlier imposed upon the applicant are over. Let the representation be disposed of by a reasoned and speaking order within the aforesaid period.

(K. N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

/pj/